

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3076
ANSWERED ON:22.03.2002
ATROCITIES AGAINST SCS/STS
LAXMAN GILUWA;N.T. SHANMUGAM

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of incidents of atrocities against the persons belonging to Scheduled Castes and Scheduled Tribes reported during the last three years, State-wise;
- (b) the steps taken by the Government to prevent such atrocities;
- (c) the amount paid as compensation to the victims of atrocities during the last three years, State-wise;
- (d) the number of persons to whom compensation has not yet been given so far alongwith reasons therefor, State-wise; and
- (e) the time by which the compensation is likely to be paid to them?

Answer

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) Number of cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, as reported by the State Governments/Union Territory Administrations during 1998, 1999 and 2000 are enclosed as Annexure.

(b) With a view to prevent atrocities on SC/ST, the State Governments/Union Territory Administrations have been requested to implement provision of the Act. Financial assistance is being provided under the scheme for strengthening of administrative, enforcement and judicial machinery, relief and rehabilitation of the affected persons. Implementation of provisions of the Act is reviewed from time to time.

(c), (d) & (e): The State Governments/UT Administrations take steps for providing relief to SC/ST persons affected by atrocities as per guidelines as early as possible. Details on number of persons assisted and amount paid are maintained by the State Governments/UT Administrations.

ANNEXURE - I

Statement is answer to part (a) of the Lok Sabha Unstarred Questions No. 3076 for answer on 22.3.2002 regarding 'Atrocity against SCs/STs' by Shri Laxman Giluwa and Shri N.T Shanmugam, MPs.

Number of cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

S.No. State / UT 1998 1999 2000

1. Andhra Pradesh 540 721 2711

2. Arunachal Pradesh 0 0 0

3. Assam 0 0 0

4. Bihar 1407 1258 568

5. Chhattisgarh - - 873

6. Goa 2 1 1

7 Gujarat 2138 1846 1699

8. Haryana 32 28 54

9. Himachal Pradesh 15 13 10
10. Jammu & Kashmir 0 0 0
11. Jharkhand - - 26
12. Karnataka 1279 1239 1254
13. Kerala 716 NA 529
14. Madhya Pradesh 4138 3990 4122
15. Maharashtra 1069 927 793
16. Manipur 2 NA 0
17. Meghalaya 0 0 0
18. Mizoram 0 0 0
19. Nagaland 0 0 0
20. Orissa 1332 1449 1354
21. Punjab 17 19 34
22. Rajasthan 6858 6838 6679
23. Sikkim 0 0 0
24. Tamil Nadu 897 1011 996
25. Tripura 0 0 0
26. Uttarnachal - - 112
27. Utter Pradesh 7095 6917 8462
28. West Bengal 15 9 14
29. A. & N. Islands 0 1 1
30. Chandigarh 0 0 1
31. D. & N. Haveli 1 1 1
32. Daman & Diu 0 1 1
33. Delhi 7 14 15
34. Lakshadweep 0 0 1
35. Pondicherry 1 2 4

TOTAL 27561 26285 30,315

NA : Not Available